

## Annexure-3

Name of the Corporate Debtor: DHANLAXMI ELECTRICALS PRIVATE LIMITED; Date of Commencement of CIRP: 06.12.2023; List of Creditors as on: 03.01.2024 (Version-2)

## List of secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl No.	Name of Creditor	Date of Claim received		Details of Claims Admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of Claim under Verification	Remarks, if any
		Date of receipt	Amount Claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?	% of voting share in CoC					
1	HDFC Bank	12/20/2023	99,795,885.93	96,842,373.99	Secured	96,842,373.99	NIL	No	20.84%	NIL	NIL	NIL	2,953,511.94	Amount under verification due to want of further supporting documents
2	Bank of India	12/19/2023	168,800,000.00	166,642,379.00	Secured	166,642,379.00	166,642,379.00	No	35.86%	75,342,379.00	NIL	2,157,621.00	NIL	The amount of Claim admitted contains the Bank Guarantee extended to the Corporate Debtor for the amount of Rs. 7,75,02,844/- , in which two of the bank guarantee have expired. Therefore the amount of Bank Guarantee included in the admitted amount of claim is disclosed under "Contingent liability".
3	Axis Bank Limited	12/28/2023	201,190,105.00	201,190,105.00	Secured	201,190,105.00	201,190,105.00	No	43.30%	169,156,222.00	NIL	NIL	NIL	The amount of Claim admitted contains the Bank Guarantee facility extended to the Corporate Debtor , which has been disclosed under the head "Contingent Liability" .
<b>TOTAL</b>			<b>469,785,990.93</b>	<b>464,674,857.99</b>		<b>464,674,857.99</b>	<b>367,832,484.00</b>		<b>100.00%</b>	<b>244,498,601.00</b>	<b>NIL</b>	<b>2,157,621.00</b>	<b>2,953,511.94</b>	

**Note:(1) HDFC Bank**

**Securities :**(i) Three ACE 14XW-PNC CRANE  
(ii) Twenty Five EICHER PRO 6055 BS VI  
(iii) Three MAHINDRA SCORPIO S11  
(iv) Fifteen TIPPING TRAILER

**Note:(2) Bank of India**

**Securities:** Refer to Annexure A(1) attached to the sheet  
**Guarantors:** 1. Mr.Mohammed Mainuddin Khan (Director)  
2. Mrs. Roman Mainuddin Khatton (Mr.Mohammed Mainuddin Khan) (Director)  
3. Mr. Salman Khan (son of Mr. Mainuddin Khan & Mrs. Roman Mainuddin)

**Note:(3) Axis Bank Limited**

**Securities:** Refer to Annexure B(1) attached to the sheet  
**Guarantors:** 1. Mr.Mohammed Mainuddin Khan (Director)  
2. Mrs. Roman Mainuddin Khatton (Mr.Mohammed Mainuddin Khan) (Director)  
3. Mr. Salman Khan (son of Mr. Mainuddin Khan & Mrs. Roman Mainuddin)

  
**CA RAJAN GARG**  
INSOLVENCY PROFESSIONAL  
IP Registration No. - IBB/MPA-001/IP-P001  
2021-2022/13624

**ANNEXURE - 1**

**SECURITIES (Facility wise as per last sanctioned/reviewed proposal) :**

Security	Particulars	Date of Valuation	Value
			Existing Our share <b>47.92%</b>
Principal	<b>WCFB-CC / GECL</b> Charge over Stock, WIP and Receivables of the Company on pari-passu basis	CMA as on 31.03.22/ St-24.31 BD-35.20	41.69
	<b>LC</b> Cash margin@20% in the form of TDR	Assuming full Utilization	3.00
	<b>BG</b> Cash margin@20% in the form of TDR		1.60
	<b>BG</b> Cash margin@100% in the form of TDR		4.32
	<b>Total Principal Securities</b>		<b>50.61</b>
Collateral	1. EQM of Office No.905, 9 <sup>th</sup> floor, Concorde Premises CHSL, Plot No.66A, Sector-11, CBD Belapur, Navi Mumbai-400614, owned by <b>Mr. Khan Mohammed Moinuddin &amp; Mrs. Roman Mainuddin Khatoon</b>	28.12.2021 by valuer Nandik Valuers (RV:1.54 Cr & DV:1.46 Cr)	1.84 (FMV)
	2. EQM of Flat No.501, 5 <sup>th</sup> floor, White House Villa CHSL, Plot No.10, Sector-19, Nerul, Navi Mumbai - 400706 (admsg. 1100 sq.ft. carpet area & saleable area is 1650 sq. ft.) owned by <b>Mr. Khan Mohammed Moinuddin &amp; Mrs. Roman Mainuddin Khatoon</b>	28.12.2021 by Delta Valuation Services P.Ltd. (RV:2.55 Cr & DV:2.27 Cr)	2.84 (FMV)
	3. EQM of Flat No.1, Gr. Floor & 1 <sup>st</sup> floor, Crescent Corner CHSL, Plot No.G-28 & G-29, Sector-20, Belapur, Navi Mumbai - 400614 owned by <b>Mr. Mohammed Moinuddin Khan (The flat is originally mortgaged in housing loan account)</b>	28.12.2021 by Delta Valuation Services Pvt. Ltd. (RV:2.91 Cr DV:2.59 Cr)	2.57 (Residual value)
	4. EQM of Flat No.207, 2 <sup>nd</sup> floor, Crescent Corner CHSL, Plot No.G-28 & G-29, Sector-20, Belapur, Navi Mumbai - 400614 owned by <b>Mrs. Rumana Moinuddin Khatoon</b>	28.12.2021 by Delta Valuation Services P.Ltd. (RV: 1.48 Cr & DV:1.32 Cr)	1.65 (FMV)



Classification: Internal

5. EQM of Office No.906, 9 <sup>th</sup> floor, Concorde Premises CHSL, Plot No.65A, Sector-11, CBD Belapur, Navi Mumbai-400614 owned by <b>Mr. Mohammed Moinuddin Khan</b>	28.12.2021 by valuer Nandik (RV:1.66 Cr & DV:1.57 Cr)	1.84 (FMV)
6. EQM of Flat No.208, 2 <sup>nd</sup> floor, Crescent Corner CHSL, Plot No.G-28 & G-29, Sector-20, Belapur, Navi Mumbai - 400614 (admsg. 73 sq. mtrs built up area) owned by <b>Mr. Salman Khan – through mother Mrs. Roman Khatoon</b>	28.12.2021 by valuer Nandik (RV: 0.98 Cr. & DV:0.93 Cr)	1.13 (FMV)
7. Assignment of SUD Life Policies in the name of promoters*	Surrender Value	1.28
<b>Total Collateral Securities</b>		<b>13.15</b>
<b>Total (Principal + Collateral)</b>		<b>63.76</b>



## Annexure II

### DESCRIPTION OF SECURED ASSETS

#### A. DETAILS OF HYPOTHECATED ASSETS:

1. Current Assets: The while of the Borrower's stocks of raw materials, goods-in-process, semi-finished and finished goods, consumable stores and spares and such other movables, including book debts, bills, whether documentary or clean, both present and future, whether in the possession or under the control of the Borrower or not, whether now lying loose or in cases on which are now lying or stored in or about or shall hereafter from time to time during the continuance of these presents be brought into or upon or be stored or be in or about all the Borrower's factories, premises and godowns situate at Office 902, Concorde, Plot No.66A, sector 11, CBD Belapur, Navi Mumbai 400614 or wherever else the same may be or be held by any party to the order or disposition of the Borrower or in the course of transit or on high seas or on order or delivery (referred to as the "Current Assets", which expression shall, as the context may permit or require, mean any or each of such Current Assets).
2. Receivables: All amounts owing to, and received and / or receivable by, the Security Provider and / or any person on its behalf, all book debts, all cash flows and receivables and proceeds arising from / in connection with debtors and all rights, title, interest, benefits, claims and demands whatsoever of the Security Provider in to or in respect of all the aforesaid assets, including but not limited to the Security Provider's cash-in-hand, both present and future (referred to as the "Receivables", which expression shall, as the context may permit or require, mean any or each of such Receivables).

Details of above mentioned hypothecated assets are more particularly described in Deed of Hypothecation dated 13.03.2018 and Term Loan cum Hypothecation agreement dated 24.06.2020.

#### B. DETAILS OF MORTGAGED ASSETS:

1. All that piece and parcel of land bearing Plot No.66A, Sector II, together with the right to use common areas of the building, Office No.902, 9<sup>th</sup> Floor of the building named Concorde constructed CBD Belapur, Navi Mumbai, Belapur together with all the buildings and structures thereon, fixtures, fittings and all plant and machinery attached to the earth or permanently fastened to anything attached to the earth, both present and future.
2. All that piece and parcel of land along with construction situated at Bungalow No.2, of the ground floor and 2 upper floors, Survey No.59, Hissa No.1B/1 (Old Survey No.92) admeasuring 27 acres situated at Undri Village, Pune, Taluka Haveli.
3. All that piece and parcel of land along with construction situated at House No.38, in the complex known as Clover Hills Annexe, Survey No.27, Hissa No.2 (part)+3+4+7 Part admeasuring area 297 square metres, Village Kondhwa Khurd, Taluka Haveli, Dist. Pune.

